

Constitution of Benches with effect from 7th of October, 2014.

Sl. No.	Ct. Name of Hon'ble Judges	Jurisdiction
1	C.J.'s Hon'ble The Chief Justice Court Hon. P.K.S. Baghel, J.	<p>Fresh and listed:</p> <ul style="list-style-type: none"> i. Writs relating to local bodies (including cooperative societies, other societies and corporations) from 1 January 2014; ii. Special appeals arising out of service matters from 1 July 2014; iii. Writs, appeals and applications arising out of Income Tax Act, 1961, Customs Act, 1962 Central Excise Act, 1944 and service tax from 1 July 2014. iv. Cases where the vires of Central or State legislation is challenged for orders, admission and hearing including bunch cases. v. Applications under Article 228 of the Constitution of India; vi. Medical admission matters on priority basis; <p><u>Only on Friday (vii & viii)</u></p> <ul style="list-style-type: none"> vii. Public interest litigation (civil and criminal); viii. Environment matters, Tolls on river bridges in U.P.. <p>Note:- Full Bench work shall ordinarily be taken up on Fridays at 2 p.m. In the absence of Full Bench work or, after Full Bench work is over, the regular roster will continue.</p>
	<p>Friday Hon. The Chief Justice <u>(At 3.45 P.M.)</u></p>	<p>Applications for expedited hearing.</p>
2	37 Hon. Vineet Saran, J. Hon. V.K. Birla, J.	<p>Fresh and listed:</p> <ul style="list-style-type: none"> i. Special appeals (other than service matters) from 1 July 2014; ii. Writs relating to disputes of street vendors/hawkers/ implementation of 2009 policy; iii. All listed special appeals upto 30.06.2014; iv. Listed miscellaneous writs from 1 January 2011

- to 31 December 2012 for orders, admission and hearing including bunch cases
- 3 36 Hon. Rakesh Tiwari, J.
Hon. Vijay Lakshmi, J.
- Fresh and listed:
- i.** Appeals and applications under Section 378 Cr.P.C.;
 - ii.** Criminal appeals under Section 372 Cr.P.C.. for orders, admission and hearing.
 - iii.** Listed criminal appeals including criminal appeals under Section 376 I.P.C. from 1 January 1986 to 31 December 1995 and all Supreme Court expedited criminal appeals for hearing.
- 4 32 Hon. Rajes Kumar, J.
Hon. Shashi Kant, J.
- Fresh and listed:
- i.** Miscellaneous writs in relation to providing Gunner/Security (except civil matters relating to married couples seeking security)
 - ii.** Miscellaneous Writs in relation to control orders from 1 January 2013;
 - iii.** Listed miscellaneous writs upto 31 December 2010 for orders, admission and hearing including bunch cases.
- 5 45 Hon. Devendra Pratap Singh, J.
Hon. Kalimullah Khan, J.
- Fresh and listed:
- i.** Criminal appeals including those where record has been called for considering the application for bail;
 - ii.** Criminal appeals U/S 376 I.P.C. for orders and admission;
 - iii.** Criminal contempt matters;
 - iv.** Criminal appeals arising from POTA;
 - v.** Contempt appeals for orders, admission and hearing including bunch cases;
 - vi.** Criminal appeals including criminal appeals U/S 376 I.P.C. from 1 January 1996 for hearing.
- 6 46 Hon. Amar Saran, J.
Hon. Vipin Sinha, J.
- Fresh and listed:
- i.** Cases under Prevention of Corruption Act, 1988;
 - ii.** Capital cases for orders, admission and hearing;
 - iii.** Listed criminal appeals including criminal appeals under Section 376 I.P.C upto 31 December 1985 for hearing.

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| 7 | 10 | Hon. Arun Tandon, J.
Hon. Arvind Kumar Mishra, J. | <p>Fresh and listed:</p> <ul style="list-style-type: none"> i. Miscellaneous writs (except Writs relating to providing Gunner/security and in relation to personal life and liberty) from 1 January 2013 for orders, admission and hearing including bunch cases. |
| 8 | 39 | Hon. Tarun Agarwala, J.
Hon. Shri Narain Shukla, J. | <p>Fresh and listed:</p> <ul style="list-style-type: none"> i. Writs relating to other recoveries including matters arising out of proceedings under Section 29 of the State Financial Corporation Act; ii. Miscellaneous writs relating to urban ceiling from 1 January 2013; iii. Cases relating to mines and minerals; iv. Listed F.A.F.O.s upto 31 December 2008 for orders, admission and hearing including bunch cases |
| 9 | 29 | Hon. Dilip Gupta, J.
Hon. Dr. Satish Chandra, J. | <p>Fresh and listed:</p> <ul style="list-style-type: none"> i. Tax writs, including for recovery of tax, appeals and applications arising out of 'Direct and Indirect' taxes (except writs, appeals and applications assigned to Chief Justice's Court) and tax references; ii. All service writs including those involving Judicial Officers of District Judiciary and employees of High Court and District Courts for orders, admission and hearing including bunch cases. |
| 10 | 21 | Hon. Dinesh Maheshwari, J.
Hon. S.S. Chauhan, J. | <p>Fresh and listed:</p> <ul style="list-style-type: none"> i. Writs relating to land acquisition matters; ii. Cases of intellectual property rights; iii. Listed Writs relating to local bodies (including cooperative societies, other societies and corporations) from 1 January 2013 to 31 December 2013 for orders, admission and hearing including bunch cases. |

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| 11 | 2 | Hon. Sanjay Misra, J.
Hon. Om Prakash, J. | <p>Fresh and listed:</p> <ul style="list-style-type: none"> i. F.A.F.O.s from 1 January 2012; ii. Family Court appeals for orders, admission and hearing including bunch cases. |
| 12 | 42 | Hon. Ravindra Singh, J.
Hon. Mohd. Tahir, J. | <p>Fresh and listed:</p> <ul style="list-style-type: none"> i. Criminal writs; ii. Habeas corpus writs for orders, admission and hearing Including bunch cases. |
| 13 | 3 | Hon. Rajiv Sharma, J.
Hon. Dinesh Gupta, J. | <p>Fresh and listed:</p> <ul style="list-style-type: none"> i. First Appeals; ii. Listed F.A.F.O.s from 1 January 2009 upto 31 December 2011 for orders, admission and hearing including bunch cases. |
| 14 | 41 | Hon. Vikram Nath, J. | <p>Fresh and listed:</p> <ul style="list-style-type: none"> i. Matters under Sections 482 & 483 Cr.P.C., criminal revisions and criminal writs arising out of State Cases (except complaint cases) from 1 August 2014 on priority basis; ii. All listed matters under Sections 482 & 483 Cr.P.C. from 1 January 2013 to 31 July 2014 for orders; iii. Listed cases relating to murder, rape, dacoity and kidnapping in which investigation or the proceedings of trial court have been stayed for orders, admission and hearing including bunch cases. |
| 15 | 34 | Hon. Sudhir Agarwal. J. | <p>Fresh and listed:</p> <ul style="list-style-type: none"> i. Applications under Section 24 C.P.C.; ii. Applications under Section 407 Cr.P.C.; iii. Listed F.A.F.Os up to 31 December 2005. iv. Listed F.A.s. (defective) starting from the oldest irrespective of the year on priority basis; v. Civil revisions (defective) starting from the oldest irrespective of the year on priority basis; vi. Listed Second Appeals (Defective) starting from the oldest irrespective of the year' vii. Listed second appeals (non-admitted) upto |

1988 on priority basis for orders, admission and hearing including bunch cases.

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| 16 | 9 | Hon. Bharati Sapru, J. | Fresh and listed service writs relating to educational institutions on priority basis from 1 January 2012 for orders, admission and hearing including bunch cases. |
| 17 | 30 | Hon. Ran Vijai Singh, J. | <p>Fresh and listed:</p> <ul style="list-style-type: none"> i. Rent control writs including writs arising out of orders passed under Section 25 of the Provincial Small Causes Court; ii. First Appeals upto 31 December 2012 for orders, admission and hearing including bunch cases. iii. Infructuous cases (writ-C) and all service writs irrespective of the year from list of infructuous cases notified in cause list for orders, admission and hearing. |
| 18 | 5 | Hon. Pankaj Mithal, J. | <p>Fresh and listed:</p> <ul style="list-style-type: none"> i. Civil revisions including revisions arising out of orders passed under Section 25 of the Provincial Small Causes Court; ii. F.A.F.Os. from 1 January 2010; iii. Infructuous cases (writ-C) and all service writs irrespective of the year from list of infructuous cases notified in cause list for orders, admission and hearing. |
| 19 | 53 | Hon. Surendra Singh, J. | <ul style="list-style-type: none"> i. Listed criminal revisions upto 31 December 2005 on priority basis; ii. Infructuous criminal revisions irrespective of the year from the list of cases notified in cause list as likely to be infructuous, for orders, admission and hearing. |
| 20 | 51 | Hon. Arvind Kumar Tripathi, J. | Fresh and listed minor bail applications (i.e, except under Sections 302, 396, 304, 376, 376A, 376B, 376C, 376D, 376E, 326A, 326B, 306 & 460 I.P.C.) from 1 August 2014 for orders. |

- 21 33 Hon. Shashi Kant Gupta, J.
- i.** Listed miscellaneous writs from 2006 to 2008 for orders, admission and hearing including bunch cases;
 - ii.** Listed F.A.F.Os from 1 January 2006 to 31 December 2009;
 - iii.** Listed Service writs (except of employees of High Court and District judiciary), educational institutions and local bodies including Corporations and Co-operative Societies from 1 January 2004 to 31 December 2008 for orders, admission and hearing including bunch cases.
- 22 18 Hon. B.K. Narayana, J.
- i.** Fresh and listed writs relating to ceiling matters;
 - ii.** Listed writs relating to consolidation matters upto 31 December 1990 for orders, admission and hearing including bunch cases;
 - iii.** Infructuous cases (writ-B) irrespective of the year from list of infructuous cases notified in cause list for orders, admission and hearing.
- 23 40 Hon. R.D. Khare, J.
- i.** Fresh and listed civil contempt cases for orders, admission and hearing including bunch cases;
 - ii.** Infructuous cases (writ-C) and all service writs irrespective of the year from list of infructuous cases notified in cause list for orders, admission and hearing;
- 24 31 Hon. Abhinava Upadhyya, J.
- Listed service writs (except of employees of High Court and District judiciary), educational institutions and local bodies including Corporations and Co-operative Societies from the year 2009 to 2011 for orders, admission and hearing Including bunch cases.
- 25 47 Hon. N.A. Moonis, J.
- i.** Fresh and listed cases under Prevention of Corruption Act, 1988 for orders, admission and hearing;
 - ii.** Listed major bail applications (under Sections 302, 396, 304, 376, 376A, 376B, 376C, 376D, 376E, 326A, 326B, 306 & 460 I.P.C.) upto 31 July 2014 for orders.

- 26 50 Hon. V.P. Pathak, J. Fresh and listed:
- i. Matters under Sections 482 & 483 Cr.P.C., Criminal Revisions and Criminal Writs relating to complaint cases from 1 August 2014;
 - ii. Listed cases relating to murder, rape, dacoity and kidnapping in which Investigation or the proceedings of trial court have been stayed for orders, admission and hearing including bunch cases.
- 27 6 Hon. R.S.R.(Maurya), J. Fresh and listed:
- i. Writs relating to U.P.Z.A. & L.R. Act and U.P. Land Revenue Act from 1 January 2009;
 - ii. Writs arising out of the orders of Board of Revenue for orders, admission and hearing including bunch cases.
 - iii. Infructuous' cases (writ-B) irrespective of the year from list of infructuous cases notified in cause list for orders, admission and hearing.
- 28 26 Hon. B. Amit Sthalekar, J.
- i. Listed Service writs (except of employees of High Court and District judiciary), educational institutions and local bodies including Corporations and Co-operative Societies from 1 January 2001 to 31 December 2003 for orders, admission and hearing including bunch cases.
 - ii. Infructuous' cases (writ-C) and all service writs irrespective of the year from list of infructuous cases notified in cause list for orders, admission and hearing.
- 29 27 Hon. Pankaj Naqvi, J.
- i. All listed matters under Sections 482 & 483 Cr.P.C. upto the year 2006;
 - ii. All listed criminal revisions from 1 January 2006 to 31 July 2014;
 - iii. Listed cases relating to murder, rape, dacoity and kidnapping in which Investigation or the proceedings of trial court have been stayed for orders, admission and hearing including bunch cases.
- 30 54 Hon. Ramesh Sinha, J. Fresh and listed major bail applications (under Sections 302, 396, 304, 376, 376A, 376B, 376C,

376D, 376E, 326A, 326B, 306 & 460 I.P.C.) from 1 August 2014 for orders.

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| 31 | 58 | Hon. Sunita Agarwal, J. | <p>Fresh and listed:</p> <ul style="list-style-type: none"> i. Service writs relating to local bodies including corporations and co-operative Societies from 1 January 2012 for orders, admission and hearing including bunch cases. ii. Service writs (except service writs relating to employees of High Court and District Judiciary and educational institutions) from 1 January 2012 for orders, admission and hearing; iii. Infructuous cases (writ-C) and all service writs irrespective of the year from list of infructuous cases notified in cause list for orders, admission and hearing. |
| 32 | 24 | Hon. Virendra Vikram Singh, J. | <p>Listed second appeals upto the year 2000 for orders, admission and hearing including bunch cases.</p> |
| 33 | 16 | Hon. Het Singh Yadav, J. | <ul style="list-style-type: none"> i. All listed Criminal writs upto 31 July 2014; ii. Listed cases of above category relating to murder, rape, dacoity and kidnapping in which investigation or the proceedings of trial court have been stayed for orders, admission and hearing including bunch cases. iii. Infructuous matters under section 482 and 483 Cr.P.C. irrespective of the year from the list of cases notified in cause list as likely to be infructuous, for orders, admission and hearing. |
| 34 | 25 | Hon. Anil Kumar Sharma, J. | <ul style="list-style-type: none"> i. Fresh and listed criminal appeals under Section 372 Cr.P.C.; ii. Listed criminal appeals (except criminal appeals under Section 376 I.P.C.) upto 31 December 1999 for orders and admission and hearing; iii. Infructuous criminal revisions irrespective of the year from the list of cases notified in cause list as likely to be infructuous, for orders, admission and hearing. |

- 35 48 Hon. Bharat Bhushan, J. Fresh and listed:
- i.** Criminal revisions, Applications under Sections 482 & 483 Cr.P.C. and criminal writs arising out of proceedings under Sections 110, 107/116, 125, 128, 133, 145, 146 and 156 (3) Cr.P.C.;
 - ii.** Listed matters under Sections 482 & 483 Cr.P.C. from 1 January 2007 to 31 December 2009 for orders, admission and hearing including bunch cases.
- 36 43 Hon. Bachchoo Lal, J. Fresh and listed:
- i.** Criminal appeals (except criminal appeals under Section 376 I.P.C.) from 1 January 2009
 - ii.** Criminal revisions arising out of conviction;
 - iii.** Criminal writs relating to U.P. Control of Goondas Act after filing of appeal'
 - iv.** Defective criminal appeals (except criminal appeals u/s 376 I.P.C.) irrespective of the year for orders, admission and hearing including bunch cases.
- 37 1 Hon. S.P. Kesarwani, J. Fresh and listed:
- i.** First Appeals from 1 January, 2013;
 - ii.** Matrimonial matters;
 - iii.** Civil matters relating to married couples seeking security for orders, admission and hearing including bunch cases.
- 38 44 Hon. K.N. Bajpayee, J.
- i.** Listed matters under Sections 482 & 483 Cr.P.C. from 1 January 2010 to 31 December 2012 on priority basis.
 - ii.** Listed cases relating to murder, rape, dacoity and kidnapping in which investigation or the proceedings of trial court have been stayed for orders, admission and hearing including bunch cases.
- 39 28 Hon. Anjani Kumar Mishra, J.
- i.** Fresh and listed writs relating to consolidation matters from 1 January 1991 for orders, admission and hearing including bunch cases;
 - ii.** Infructuous cases (writ-B) irrespective of the year from list of infructuous cases notified in cause list for orders, admission and hearing.

- 40 4 Hon. M.C. Tripathi, J. Fresh and listed:
- i.** Matters under Industrial Disputes Act;
 - ii.** Matters under all labour law enactments from 1 January 2009;
 - iii.** Miscellaneous writs (except Writs arising out of suits and educational institutions) from 1 January, 2009 for orders, admission and hearing including bunch cases.
- 41 7 Hon. Suneet Kumar, J Fresh and listed:
- i. Tax and excise cases including central taxation;
 - ii. Company cases,
 - iii. All writs relating to Indian Stamp Act;
 - iv. Testamentary matters;
 - v. Writ petitions arising out of the orders of BIFR and AAIFR;
 - vi. Cases under Section 11 of the Arbitration and Conciliation Act, 1996 for orders, admission and hearing including bunch cases;
 - vii. Infructuous cases (writ-C) and all service writs irrespective of the year from list of infructuous cases notified in cause list for orders, admission and hearing.
- 42 23 Hon. A.R. Masoodi, J. Fresh and listed:
- i.** Writs arising out of Suits from 1 January, 2009;
 - ii.** Writs under Article 227 of the Constitution of India;
 - iii.** Listed Miscellaneous writs upto 31.12.2005 for orders, admission and hearing including bunch cases;
 - iv. Infructuous cases (writ-C) and all Service writs irrespective of the year** from list of infructuous cases notified in cause list for orders, admission and hearing.

- 43 38 Hon. Ashwani Kumar Mishra, J. Fresh and listed educational matters including society matters with regard to educational institutions from 1 January 2009 for orders, admission and hearing including bunch cases.
- 44 59 Hon. Rajan Roy, J.
- i.** Fresh and listed service Writs relating to employees of High Court and District Judiciary for orders, admission and hearing including bunch cases;
 - ii.** Listed Service writs (except of employees of High Court and District judiciary), educational institutions and local bodies including Corporations and Co-operative Societies upto 31.12.2000 for orders, admission and hearing;
 - iii.** Infructuous cases (writ-C) and all service writs irrespective of the year from list of infructuous cases notified in cause list for orders, admission and hearing.
- 45 22 Hon. A.H. Khan, J. Fresh and listed:
- i.** Appeals and applications under Section 378 Cr.P.C for orders and admission and hearing;
 - ii.** Habeas corpus writs;
 - iii.** N.D.P.S. Appeals;
 - iv.** Listed appeals and applications under Section 378 Cr.P.C from 1986 for hearing;
 - v.** Listed criminal appeals (except criminal appeals under Section 376 I.P.C.) from 1 January 2000 to 31 December 2008; Oldest criminal revisions on priority basis for orders, admission and hearing including bunch cases.
- 46 55 Hon. Ranjana Pandya, J
- i.** Fresh and all listed bail applications relating to offences under Sections 304B, 354, 354-A, 354-B, 354-C, 354-D, 498-A I.P.C and Section 3/4 of the Dowry Prohibition Act, other than major and minor bail applications assigned to other courts;
 - ii.** Infructuous matters under section 482 and 483 Cr.P.C. irrespective of the year from the list of cases notified in cause list as likely to be infructuous, for orders, admission and hearing.

- 47 19 Hon. Anant Kumar, J.
- i. Fresh and listed second appeals from 1 January 2001;
 - ii. Listed Second Appeals (Defective) starting from the oldest irrespective of the year for orders, admission and hearing including bunch cases on priority basis.
- 48 49 Hon. Harsh Kumar, J.
- i. Fresh and listed criminal appeals under Section 376 I.P.C;
 - ii. Listed minor bail applications (i.e. except under Sections 302, 396, 304, 376, 376A, 376B, 376C, 376D, 376E, 326A, 326B, 306 & 460 I.P.C.) upto 31 July 2014;
 - iii. Oldest criminal revisions on priority basis for orders, admission and hearing including bunch cases.

Note:-The administrative order dated 16.12.2013 regarding part heard and tied up cases will continue in operation.

CHIEF JUSTICE

22.09.2014